

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 157 of 2020

In the matter of:

Manoj Kumar Agarwal

....Appellant

Vs.

Mohani Tea Leaves Pvt. Ltd. & Ors.

....Respondents

Present

**For Appellant: Mr. Neeraj Kumar Gupta & Mr. Patita Paban Bishwal,
Advocates**

**For Respondents: Mr. Saurav Jain & Ms. Pallavi Tayal, For R-2.
Mr. Rahul Parasrampuriah (CS) & Mr. Rohit
Parasrampuriah (CA), For R-7.**

ORDER
(Virtual Mode)

17.12.2020: It is represented by Mr. Neeraj Kumar Gupta Learned Counsel for the Appellant that Respondent No. 3 expired on 16th December, 2020 and he prays for time to bring the Legal Heirs of Respondent No.3 on record by filing necessary Interlocutory Application. For filing of the Legal Heirs Application on behalf of the Appellant, at request, the matter is adjourned to **12th January, 2021**. In respect of the Respondent No. 4 & 5 Notices were sent and they are in transit awaiting service. In the meanwhile, it is open to the Appellant as well as Respondent No. 7 as last chance to file 'Rejoinder', if any, and the copy of the same is to be served to the other side well in advance.

The Office of the Registry is permitted to receive the Interlocutory Application & Rejoinder if filed by the Learned Counsels appearing for the Appellant/ Petitioner.

[Justice Venugopal M.]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

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